

List of Secured Financial Creditor (Other than the financial creditor belonging to any class of creditor)

SI No.	Name of creditor	Identification No.	Details of claim received		Details of claim Admitted						Amount of claim not admitted	Amount of claim under verification	Remarks if any						
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable				Amount of contingent claim	Amount of any mutual dues that may be set off				
1	ICICI Bank Limited	L65190GJ1994PLC02101 2	23-Nov-20	16,485,525,657	15,239,904,718	Rupee Term Loan	Note 1	Note 2	N	28.53%	-	-	-	1,245,620,938					
				7,106,832,284	3,395,083,080	Bank Guarantee								3,711,749,204					
				2,841,895,306	2,841,895,306	Working Capital								-					
				12,830,512,062	12,292,666,531	External Commercial Borrowings								537,845,531					
				20,704,193	20,704,193	Legal Expenses								-					
				Total	39,285,469,502	33,790,253,828									5,495,215,673				
2	REC Limited	L40101DL1969GOI00509 5	22-Oct-20	29,544,463,184	29,494,884,193	Rupee Term Loan	Note 1	Note 2	N	24.90%	-	-	49,578,990	-					
3	Power Financial Corporation Limited	L65910DL1986GOI02486 2	20-Oct-20	29,170,855,612	29,170,855,612	Rupee Term Loan	Note 1	Note 2	N	24.63%	-	-	-	-					
				140,221	140,221	Legal Expenses								-					
				Total	29,170,995,833	29,170,995,833													
4	Punjab National Bank	AAACP0165G	23-Oct-20	19,094,737,649	18,724,975,571	Rupee Term Loan	Note 1	Note 2	N	15.81%	-	-	-	369,762,078					
				126,500,000	-	Bank Guarantee								126,500,000					
				166,100	-	Legal Expenses								166,100					
				Total	19,221,403,749	18,724,975,571									496,428,178				
5	Edelweiss Asset Reconstruction Company Limited	U67100MH2007PLC1747 59	19-Oct-20	7,295,527,417	7,265,062,094	Rupee Term Loan	Note 1	Note 2	N	6.13%	-	-	30,465,323	-					
Total				124,517,859,685	118,446,171,520									100.00%	-	-	80,044,314	5,991,643,851	

Note 1 - Amount covered by security interest is currently under verification and will be updated in due course of time.

Note 2 - Amount covered by guarantee is currently under verification and will be updated in due course of time.

SI No.	Names of Creditors	Security Interest under verification
a)	ICICI Bank Limited	<p>Parri passu charge on (a) whole of Corporate Debtor's movable plant and machinery;</p> <p>(b) all rights, title interest, benefit, claims and demands under and/ or in respect of the Project Documents described and defined in the 2009 DOH</p> <p>(c) all rights, title interest, benefit, claims and demands under and/ or in respect of the Insurance Contracts described and defined in the 2009 DOH;</p> <p>(d) all rights, title interest, benefit, claims and demands under and/ or in respect of the Accounts (as defined under the 2009 DOH) together with Permitted Investments (as defined under the 2009 DOH);</p> <p>(e) all amounts owing to, and received by, Borrower and all rights, title interest, benefit, claims and demands in respect of all amounts owing to, and received by, Borrower;</p> <p>(f) all other assets of Borrower inter alia including cash at hand, stock of raw materials and current assets of Borrower</p> <p>Equitable mortgage (i) certain pieces of private land in Bandhoura village admeasuring 139.54 hectares more particularly described in Part I of Part A of Schedule I of 2013 MOE 1;</p> <p>(ii) certain pieces of government land in Nagwa village admeasuring 39.11 hectares more particularly described in Part II of Part A of Schedule 1 of 2013 MOE 1;</p> <p>(iii) certain pieces of government land in Bandhoura village admeasuring 78.59 hectares more particularly described in Part III of Part A of Schedule 1 of 2013 MOE 1;</p> <p>(iv) certain pieces of private land acquired under Land Acquisition Act in Nagwa village admeasuring 46.52 hectares more particularly described in Part IV of Part A of Schedule 1 of 2013 MOE 1;</p> <p>(v) certain pieces of land acquired under the Land Acquisition Act in Bandhoura village admeasuring 22.08 hectares more particularly described in Part V of Part A of Schedule 1 of 2013 MOE 1.</p> <p>(b) the deposit of the title deeds with respect to the land admeasuring 5.70 hectares in Bandhoura village an equitable mortgage by deposit of the title deeds which records the deposit of the title deeds with respect to certain pieces of acquired under Land Acquisition Act in Khairahi village admeasuring 79.08 hectares and certain pieces of government land in Khairahi village admeasuring 8.90 hectares, more particularly described in Schedule 2 of 2016 MOE 2</p> <p>Corporate Guarantee of Essar Power Limited</p> <p>Corporate Guarantee of Essar Energy Limited</p> <p>Pledge of 74% Equity shares</p> <p>Pledge of 76% Preference shares+C1</p>

b)	REC Limited	<p>Parri passu charge on (a) whole of Corporate Debtor's movable plant and machinery; (b) all rights, title interest, benefit, claims and demands under and/ or in respect of the Project Documents described and defined in the 2009 DOH (c) all rights, title interest, benefit, claims and demands under and/ or in respect of the Insurance Contracts described and defined in the 2009 DOH; (d) all rights, title interest, benefit, claims and demands under and/ or in respect of the Accounts (as defined under the 2009 DOH) together with Permitted Investments (as defined under the 2009 DOH); (e) all amounts owing to, and received by, Borrower and all rights, title interest, benefit, claims and demands in respect of all amounts owing to, and received by, Borrower; (f) all other assets of Borrower inter alia including cash at hand, stock of raw materials and current assets of Borrower Equitable mortgage (i) certain pieces of private land in Bandhoura village admeasuring 139.54 hectares more particularly described in Part I of Part A of Schedule I of 2013 MOE 1; (ii) certain pieces of government land in Nagwa village admeasuring 39.11 hectares more particularly described in Part II of Part A of Schedule 1 of 2013 MOE 1; (iii) certain pieces of government land in Bandhoura village admeasuring 78.59 hectares more particularly described in Part III of Part A of Schedule 1 of 2013 MOE 1; (iv) certain pieces of private land acquired under Land Acquisition Act in Nagwa village admeasuring 46.52 hectares more particularly described in Part IV of Part A of Schedule 1 of 2013 MOE 1; (v) certain pieces of land acquired under the Land Acquisition Act in Bandhoura village admeasuring 22.08 hectares more particularly described in Part V of Part A of Schedule 1 of 2013 MOE 1. (b) the deposit of the title deeds with respect to the land admeasuring 5.70 hectares in Bandhoura village an equitable mortgage by deposit of the title deeds which records the deposit of the title deeds with respect to certain pieces of acquired under Land Acquisition Act in Khairahi village admeasuring 79.08 hectares and certain pieces of government land in Khairahi village admeasuring 8.90 hectares, more particularly described in Schedule 2 of 2016 MOE 2 Pledge of 74% Equity shares Pledge of 76% Preference shares</p>
c)	Power Financial Corporation Limited	<ol style="list-style-type: none"> 1. Pari-passu charge on immoveable assets 2. Charge on entire moveable assets 3. Corporate Guarantee of Essar Power Limited 4. Corporate Guarantee of Essar Energy Limited 5. Pledge of Shares of Corporate Debtor
d)	Punjab National Bank	<ol style="list-style-type: none"> 1. Pari-passu charge on immoveable assets 2. Charge on entire moveable assets 3. Pledge of 74% Equity shares 4. Pledge of 76% Preference shares 5. Corporate Guarantee of Essar Power Limited
e)	Edelweiss Asset Reconstruction Company Limited	<ol style="list-style-type: none"> 1. Pari-passu charge on immoveable assets 2. Charge on entire moveable assets 3. Pledge of 74% Equity shares 4. Pledge of 76% Preference shares 5. Corporate Guarantee of Essar Power Limited 6. Corporate Guarantee of Essar Energy Limited